



ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO. 57249/2024 in Criminal Appeal No(s). 1082/2021

AFJAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

([ONLY I.A. NO. 57249/2024 IS LISTED UNDER THIS ITEM]
IA No. 57249/2024 - GRANT OF BAIL)

Date : 05-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Appellant(s) Mr. Dharnidhar Jha, Sr. Adv.
Mr. Jayesh Gaurav, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR

Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard learned counsel for the parties and considering the fact that the applicant/appellant has already undergone approximately eight years of sentence out of the sentence of ten years, we are inclined to enlarge the applicant/appellant on bail, during the pendency of the appeal before this Court.
2. Let the applicant/appellant be enlarged on bail in connection with Case Crime No.300/2005 of P.S. Muduwadih,

District, Varanasi, Uttar Pradesh, on such terms and conditions deemed fit and proper by the Trial Court.

3. I.A. No.57249/2024 is, accordingly, allowed.

4. Ms. Aparna Bhat, learned counsel appearing for the complainant, submits that considering the nature of the case it is fit and proper that the appeal itself be heard expeditiously.

5. Liberty is granted to the learned counsel to mention the matter before the Court.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)